

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
STARRED QUESTION NO. *481
TO BE ANSWERED ON 02.04.2018

Reservation System/Formula for Faculty

*481. DR. K. GOPAL:
DR. C. GOPALAKRISHNAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the University Grants Commission (UGC) has recently submitted a new reservation system/formula for appointment of faculty in Universities and if so, the details thereof;

(b) whether the Government had asked UGC to make a department-wise roster of reserved vacancies of teachers instead of the current institution-wise;

(c) whether this move is likely to reduce the number of posts meant for reserved categories including SCs/STs and other educationally backward classes and if so, the details thereof;

(d) whether the Government proposes to set up an Inter-Ministerial committee to review the new reservation system for appointment of faculty in universities across the country and if so, the details thereof along with the time by which the said committee is likely to be set up and submit its report; and

(e) the time by which a final decision is likely to be taken in this regard?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SHRI PRAKASH JAVADEKAR)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO. *481 FOR 02.04.2018 ASKED BY DR. K. GOPAL AND DR. C. GOPALAKRISHNAN, HON'BLE MEMBERS OF PARLIAMENT, REGARDING RESERVATION SYSTEM/FORMULA FOR FACULTY.

There is no new formula in the percentage of faculty posts reserved for Scheduled Caste/ Scheduled Tribe/Other Backward Class (SC/ST/OBC) candidates. University Grants Commission (UGC), with the mandate of maintaining the standards of higher education, has issued Guidelines for strict implementation of reservation policy of the Government in Universities, Deemed to be Universities, Colleges and other Grant-in-Aid Institutions and Centers, 2006. These guidelines, inter-alia, provided for filling up of teaching posts by preparing rosters treating University/College as a Unit. However, Hon'ble Allahabad High Court vide its order dated 7.4.2017 has, inter-alia, quashed the relevant clauses 6(c) and 8(a)(v) of the UGC Guidelines 2006 and this judgement has been upheld by Hon'ble Supreme Court of India.

2. In compliance with the Allahabad High Court judgement, which was upheld by the Hon'ble Supreme Court, the University Grants Commission (UGC) had constituted a Committee which had recommended amendments to clauses 6(c) and 8 (a)(v) of the UGC Guidelines, 2006. Based on these recommendations, UGC has amended the said clauses now providing for preparation of department/subject-wise rosters.

3. On receipt of representations from various quarters, this Ministry has constituted an Inter-Ministerial Committee to assess the impact of the fresh reservation rosters on the representation of reserved categories. Based on the recommendations of the said Committee and advice of Ministry of Law and Justice, legal opinion of the Law Officer in the matter of filing of SLP before the Hon'ble Supreme Court was sought. He has opined that UOI and UGC may file SLPs. Accordingly grounds for appeal are being finalized.

4. The Constitutional provisions mandating reservation for SC/ST/OBC categories will continue.
